

Email: rd.ser@mca.gov.in

BY SPEED POST  
Phones No: 040-29803127  
29802127  
29804127  
Fax No-040-29808127



GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
OFFICE OF THE REGIONAL DIRECTOR, SOUTH EAST REGION, HYDERABAD  
3<sup>rd</sup> FLOOR, CORPORATE BHAWAN, TATTI ANNARAM, GSI BANDLAGUDA,  
NAGOLE, HYDERABAD-500068.

No. 1/RD(SER)/M&C Applications/2019-20/629

Dated 1<sup>st</sup> February, 2019

To

The Secretary to Government of India,  
Ministry of Corporate Affairs,  
**New Delhi-1.**



**KIND ATTN:E-GOVERNANCE CELL**

Sub:- Companies (Mediation and Conciliation) Rules, 2016 - reg

Ref:- Ministry's letter No-1/36/2013-CL.V, dated 14-09-2016

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Sir,


With reference to the subject cited, I am directed to forward herewith the Notice inviting applications for empanelling eligible experts willing to be appointed as Mediators or Conciliators. Ministry may kindly place the said notice on the Ministry's website.

Yours faithfully,

  
(M.K.BAGRI)  
JOINT DIRECTOR  
FOR REGIONAL DIRECTOR (SER)  
HYDERABAD

Coty to and you are requested to place the notice in your office notice board,

- 1) NCLT, Hyderabad
- 2) NCLT, Bengalure
- 3) ROC, Hyderabad and ROC, Bengaluru
- 4) OL, Hyderabad and OL, Bengaluru
- 5) ICAI, ICAI (Cost), ICSI, Hyderabad and Bengaluru

  
01-02-2019

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Dated 1<sup>st</sup> February, 2019

**NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS  
MEDIATORS OR CONCILIATORS**

The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to prepare and maintain / update the Mediation and Conciliation panel of eligible experts in pursuance of Rule 3(1) of Section 442 of the Companies Act, who are willing to be appointed as mediator or conciliator in this Region.

2.0 The panel shall be placed on the website by MCA until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rule, 2016 (M & C Rules). The copy of the Rules is available on the MCA website ([www.mca.gov.in](http://www.mca.gov.in))

3.0 The mediator or conciliator included in the panel with this Region may provide relevant services for parties in any other region as well, as may be allowed by the Central Government or Tribunal (National Company Law Tribunal or Appellate Tribunal) under the M&C Rules.

4.0 The expert willing to be empaneled as Mediators or Conciliators who possess **qualifications** as under:-

- (a) Has been a Judge of the Supreme Court of India; or
- (b) Has been a Judge of a High Court; or
- (c) Has been a District or Session Judge; or
- (d) Has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or
- (e) Has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience; or
- (f) Is a qualified legal practitioner for not less than ten years; or



- (g) Is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or
- (h) Has been a Member or President of any State Consumer Forum; or
- (i) Is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation

5.0 Applications are invited from eligible Applicants for the Selection of experts for empanelling as mediators or conciliators to the Regional Director, South Eastern Region, Hyderabad. The Applicant must be a citizen of India. All Applications filed online as well as in the physical form with supportive evidence on the number of year of experience within the specified time are accepted. The application form shall be in Form No.MDC-1 (annexed to the Companies (Mediation and Conciliation Rules, 2016 (format enclosed), **Annexure-1.**

6.0 The application shall be forwarded physically on the abovementioned address or through e-mail ID of Regional Director ([rd.ser@mca.gov.in](mailto:rd.ser@mca.gov.in)).

7.0 The Applicants are advised to fill their correct and active e-mail addresses and mobile number in the online application as well as in the physical application. The last date for receiving application is 28/02/2019 before 5.00 p.m. The Directorate reserves the right to make the correspondence through e-mail only. The Application received without essential proof on the qualification shall be rejected without notice.

Applications who are already empanelled in the panel in earlier year, need not apply again.

  
(M.P.SHAH)  
REGIONAL DIRECTOR  
SOUTH EASTERN REGION, HYDERABAD

**FORM MDC-1**

[See rule 3(3) of the Companies (Mediation and Conciliation) Rules, 2016]

Application for Empanelment of Mediator or Conciliator on the Panel

To

The Regional Director \_\_\_\_\_

I ..... S/o or D/o or W/o\* ..... resident of

..... (address) am hereby pleased to offer my services as Mediator or Conciliator so as to take up any assignment or matters referred by the Central Government at the places furnished hereunder:

- 1. \_\_\_\_\_
- 2. \_\_\_\_\_
- 3. \_\_\_\_\_
- 4. \_\_\_\_\_

I possess requisite qualifications and experience in the following fields for the past \_\_\_\_\_ years. In this regard, my resume or an illustrative memoranda as to my qualifications, experience, notable achievements with relevant proofs and declaration are enclosed hereto in two sets duly attested.

Area of Experience in brief:

\_\_\_\_\_

\_\_\_\_\_

\_\_\_\_\_

I shall abide by the Companies (Mediation and Conciliation) Rules, 2016 and such other relevant rules or Code of Conduct or Guidelines as may be specified from time to time.

I state that upon the receipt of the intimation of offer of empanelment, the necessary documentation shall also be executed.

I request you to consider my application for empanelment in the Panel.

Place :

Dated :

Signature =

Encl :

(Seal)

\*Strike off whichever is not applicable.